The Administrators General (Maharashtra Amendment) Act, 2001

Act 12 of 2002

Keyword(s):
Central Act Amendment, The Administrators-General Act, 1963
THE ADMINISTRATORS-GENERAL  

CONTENTS  

PREAMBLE.  

SECTIONS.  

1. Short title.  
MAHARASHTRA ACT No. XII OF 2002¹.

[THE ADMINISTRATORS-GENERAL (MAHARASHTRA AMENDMENT) ACT, 2001.]

(This Act received the assent of the President on the 4th March 2002; assent was first published in the Maharashrta Government Gazette, Part IV, on the 15th March 2002.)

An Act further to amend the Administrators-General Act, 1963 in its application to the State of Maharashtra.

WHEREAS it is expedient further to amend the Administrators-General Act, 1963, in its application to the State of Maharashtra, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-second Year of the Republic of India as follows:—

1. This Act may be called the Administrators-General (Maharashtra Amendment) Act, 2001.

2. In section 9 of the Administrators-General Act, 1963, in its application to the State of Maharashtra (hereinafter referred to as "the principal Act"), in sub-section (1), in clause (a), for the words "two lakhs" the words "ten lakhs" shall be substituted.

3. In section 10 of the principal Act, in sub-section (1), for the words "two lakhs" the words "ten lakhs" shall be substituted.

4. In section 29 of the principal Act, in sub-section (1), for the words "two lakhs", at both the places where they occur, the words "ten lakhs" shall be substituted.

5. In section 36 of the principal Act, for the words "two lakhs" the words "ten lakhs" shall be substituted.


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